

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN ZONE,
PUNE**

Original Application No.106/2022(WZ)

IN THE MATTER OF:
Vanashakti & Ors.

Applicants

Versus

Union of India & Ors.

Respondent(s)

WITH

Original Application No.09/2023(WZ)

IN THE MATTER OF:
The Goa Foundation & Anr.

Applicants

Versus

MoEF & CC & Anr.

Respondent(s)

WITH

Original Application No.10/2023(WZ)

IN THE MATTER OF:
Federation of Rainbow Warriors & Anr.

Applicants

Versus

Union of India & Ors.

Respondent(s)

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Dated at Chennai on this 11th day of July, 2025



Counsel for Respondent No. 8th, 7th and 7th

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**REPLY STATEMENT FILED ON BEHALF OF THE KERALA COASTAL
ZONE MANAGEMENT AUTHORITY 8th, 7th and 7th
RESPONDENT**

I, Mr. Suneel Pamidi, Member Secretary, The Kerala Coastal Zone Management Authority (KCZMA), Kerala having office at 4th Floor, KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram-1 solemnly affirm and sincerely state as follows:



SUNEEL PAMIDI IFS
Member Secretary
Kerala Coastal Zone
Management Authority
Thiruvananthapuram

I am well acquainted with the facts of the case from the available records and I am authorized to file this statement on behalf of the 4th Respondents. I crave leave of the Hon'ble Tribunal to statement as and when additional facts are available to the Respondent. It is submitted that the 4th Respondent submit certain facts, which are necessary for the present application, are placed hereunder in seriatim.

1. It is submitted that the Kerala Coastal Zone Management Authorities conducted public hearing in all the ten coastal districts of Kerala in accordance with the requirements of CRZ Notification 2019. The CZMP 2019 was finalized after thorough examination of the 32637 number of grievances received during public hearing.
2. It is further submitted that Physical verification and ground truthing were also done in some cases before submitting the draft CZMP 2019 to the Technical Scrutiny Committee.
3. It is further respectfully submitted that the finalized CZMP 2019 was examined and scrutinized by NCESS and the Technical Scrutiny Committee of NCSCM.
4. It is respectfully submitted that all the procedures laid down in the CRZ Notification 2019 were followed and complied before the finalization of CZMP 2019.
5. It is further submitted that the CZMPs of all 10 coastal districts of Kerala has been approved by the Ministry of Environment Forest & Climate Change vide their letter dated 16.10.2024 and the same is implemented in Kerala.

Under the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass such order or orders as this Hon'ble tribunal may deem fit and proper in circumstances of the case and thus render justice.

Dated at Chennai on this the 11th day of July, 2025.




8th, 7th and 7th RESPONDENT
 Member Secretary
 Kerala Coastal Zone
 Management Authority
 Thiruvananthapuram

VERIFICATION

I, Mr. Suneel Pamidi, Member Secretary, The Kerala Coastal Zone Management Authority (KCZMA), Kerala having office at 4th Floor, KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram-1, do hereby verify that the contents of paras 1 to 13 are true to the best of my personal knowledge and paras 1 to 13 believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 11th day of July, 2025.




8th, 7th and 7th RESPONDENT
SUNEEL PAMIDI IFS
Member Secretary
Kerala Coastal Zone
Management Authority
Thiruvananthapuram